WRITTEN ANSWERS TO QUESTIONS

NUNUDI JITPUR COLLIERY

110. SHRI R. P. N. SINHA: Will the Minister for Production be pleased to state:

- (a) whether it is a fact that there is a quota fixed for the sale of soft coke for every colliery in India.
- (b) if the answer to part (a) be in the affirmative, whether the Nunudi Jitpur Colliery were issued more wagons for one quarter against their quota of 30 wagons per quarter, if so, why?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) Quotas are fixed, on a half-yearly basis, for the Bengal/Bihar fields only.

(b) An ad hoc sanction, and not a quarterly sanction, for 150 wagons was issued on the Nunudi Jitpur Colliery.

This Colliery produces selected grade coal, and supplies coal to steel works. In preparing the coal for steel works a very high standard of loadings is essential to ensure that the ash content does not exceed the specified limit, and this process results in excessive throw-over of rejections. At the time this ad hoc sanction was issued, the total stock of rejections was about 25,000 tons with ash content less than 35% and to reduce this large accumulation, an ad hoc sanction for 150 wagons was given, out of which only 90 wagons were moved. sanction did not interfere with the quotas fixed for other collieries, as the supply was made outside the provincial quota.

DISTRIBUTION OF COAL

- 111. SHRI R. P. N. SINHA: Will the Minister for Production be pleased to state:
- (a) whether it is a fact that the Coal Commissioner in rationalising distribution of coal acts on a list of priority of consumers of coal; if so,

- whether coal for brick burning and household consumption is given the lowest priority in allocation of wagons;
- (b) if the answer to the above be in the affirmative whether Government propose to revise the priority list of coal consumers and allocate wagons for supply of coal for brick burning and household consumption with a higher priority; and
- (c) whether Government propose to reduce the export of coal to make large quantities of it available for internal consumption?

THE MINISTER FOR PRODUCTION (SHRI K. C. REDDY): (a) Yes, a copy of the list is laid on the Table of the House. [See Appendix II, Annexure No. 54.] Coal for brick burning comes under Class 'K' and coke for domestic consumption, under Class 'I'.

- (b) The Government are unable to accept the suggestion for up-grading the priority for brick burning coal, as the quota for this class of consumers is large, and so long as the present wagon shortage persists any such upgrading of brick burning coal well result in a number of other producing industries, enjoying higher priority, going short of coal. The question of giving a higher priority for soft coke is under consideration.
- (c) The Government's policy is to regulate coal exports keeping in view internal requirements. There is at present no shortage of coal, to meet both internal needs and export commitments, but difficulties have arisen due to wagon shortage. The transport position is expected to improve in the near future, and it will not be in the national interest to curtail coal exports, to such an extent as to force the countries at present taking Indian coal to look for other avenues of supply.

OPERATION OF THE PLANNING COM-MISSION IN TRAVANCORE-COCHIN

112. SHRI M. MANJURAN: Will the Minister for Planning be pleased to state:

- (a) whether the industrial potentiality of the State of Travancore-Cochin and the District of Malabar in Madras State has been surveyed with a view to harmonising it with the operations of the Planning Commission in the near future:
- (b) if so, the industries that may be set up there in consonance with the survey and the time schedule;
- (c) the amount that would be expended in that area during the first year of the execution of the plan; and
- (d) the number of persons that might obtain employment directly as a result of the planning operations?

THE MINISTER FOR PLANNING AND IRRIGATION & POWER (SHRI GULZARI LAL NANDA): (a) and (b). No, Sir. A local Project Advisory Committee, which is proposed to be set up, will shortly undertake such a survey in Malabar District. In the State of Travancore-Cochin no such survey has been done recently.

(c) and (d). Do not arise.

PURCHASE OF STORES FOR PART C STATES

- 113. SHRI C. L. VARMA: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether it is a fact that all stores, vehicles and other similar articles required by Part C States have to be obtained through the agency of the Director-General of Disposals;
- (b) whether the budget provisions of some Part C States for the purchase of such articles during the last financial year lapsed due to delay on the part of that agency; and
- (c) whether it is a fact that even essential hospital equipment required by those States cannot be purchased locally?

THE DEPUTY MINISTER FOR WORKS, HOUSING AND SUPPLY (SHRI S. N. BURAGOHAIN): (a) Yes, Sir. Under the existing procedure,

- all Central Government Departments, including Part 'C' States, are required normally to place their indents on the Directorate General of Supplies and Disposals (not the Director General of Disposals) if the value of each item required exceeds Rs. 2,000.
- (b) It is difficult to give a categorical answer unless further details are furnished by the hon. Member.
- (c) Ordinarily all stores exceeding Rs. 2,000 in value have to be purchased through the agency of the Director General, Supplies & Disposals. Local purchase is, however, allowed as a special case, if it is considered that owing to the urgency of the requirements, etc., it would be more expeditious or economical, to procure the required stores/equipment by the indentor himself

LABOUR DISPUTES

- Vill the Minister for LABOUR be pleased to state:
- (a) the number of labour disputes reported during the year 1951;
- (b) the number of such disputes referred to:—
 - (i) Regional Conciliation Officers;
 - (ii) Arbitrators;
 - (iii) Adjudicators; and
 - (iv) Industrial Tribunals;
- (c) the number of cases settled as the result of reference to authorities mentioned in part (b) above;
- (d) the number of cases in which the awards of the arbitrator, the adjudicator and the industrial tribunal have been (i) implemented and (ii) not implemented; and
- (e) what steps Government propose to take or have already taken in the case of non-implementation of awards?

THE MINISTER FOR LABOUR (SHRI V. V. GIRI): (a) to (e). The information is being collected in respect of Central Sphere undertakings, namely, Central Government undertakings, railways, mines, oil-fields and